

Noted & Registered	
Serial No.	11/2025
Date	04/02/2025

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE AT PUNE
ORIGINAL APPLICATION NO.114 of 2024


National Green Tribunal ----- APPLICANT
V/s
District Collector, Solapur. ---- RESPONDENTS

AFFIDAVIT
ON BEHALF OF THE RESPONDENTS

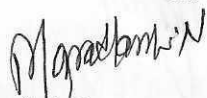
I, Amrut Malkari Natekar, Deputy Collector (Revenue), Solapur, Dist. Solapur, do hereby state on solemn affirmation as under:-

- 1) I say that I am filing this Affidavit on behalf of the Additional Collector, Solapur, who is Incharge of the Mining Department of Solapur.
- 2) I say that a news item was published in Daily 'Aajtak' dated 1.3.2024. The Principal bench of this Hon'ble Tribunal took suo-motu cognizance and transferred it to




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Notary, Solapur.
(Government of India)
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the Western Bench of the Tribunal. Accordingly, on 27.5.2024 office of the District Collector, Solapur wrote a letter to the Tribunal seeking impleadment as Respondent, so that proper assistance to the Tribunal can be given by filing an Affidavit-in-Reply. Copy of the letter of the District Collector, Solapur dated 27.5.2024 is annexed with this Affidavit and marked as **EXHIBIT 'R-1'**. The matter was adjourned to 2.9.2024. On 2.9.2024, it was found that none had appeared for Respondent and therefore, Registry was directed to issue notice to the Collector, Solapur and matter was kept on 3.9.2024. Copy of the order dated 2.9.2024 passed by this Hon'ble Tribunal, keeping matter on 3.9.2024 is annexed with this Affidavit and marked as **EXHIBIT 'R-2'**. On 3.9.2024, I personally appeared and sought time to file Affidavit. According to me, it could not be filed due to election duty. I was held up in pre-election preparations for Assembly Constituency elections-2024. Copy of the order dated 3.9.2024 is annexed with this Affidavit


Adv. Lakshman N. Maradkar
Notary, Solapur.
(Government of India)



and marked at **EXHIBIT 'R-3'**. Copies of the documents showing the details that, office of the Collector was on election duty are annexed with this Affidavit and marked as **EXHIBIT 'R-4'**.

- 3) I state that the matter then appeared on 19.11.2024. On that day, the time was taken to file Affidavit as well as Vakaltnama. Accordingly, two weeks' time was granted. Copy of the order dated 19.11.2024 passed by this Hon'ble Tribunal is annexed with this Affidavit and marked as **EXHIBIT 'R-5'**. The matter was then directed to be posted for further hearing on 5.12.2024.
- 4) I say that on 5.12.2024 again the Affidavit could not be filed due to election duties. It is submitted that the elections were held on 20.11.2024 and the counting was on 23.11.2024. The post-election work was still pending and therefore, Affidavit could not be filed. Therefore, on 5.12.2024 time was sought. It was granted subject to payment of cost of Rs.10,000/- and matter was adjourned to 6.2.2025. Copy of the order dated 5.12.2024 is



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annexed with this Affidavit and marked as at **EXHIBIT 'R-6.'** The Office of the Collector, Solapur is filing separate I.A. to recall the said order dated 5.12.2024 to the extent of imposing a cost of Rs.10,000/-.



- 5) I say that the news item dated 1.3.2024 pertains to the alleged illegal mining on the banks of Bhima River in village Gursale, near Pandharpur in Solapur District in the State of Maharashtra. The news item records the fact that the Police have taken action against the persons concerned and have seized JCB, Tipper, and four bikes and have also lodged the FIR against the 11 persons involved in illegal sand mining.
- 6) In this regard, Tahsildar, Pandharpur has submitted a Report to the Additional Collector, Solapur on 3.9.2024. It is pertinent to note that the said report is pursuant to the order passed in this Original Application.
- 7) As per the Report, by order dated 31.1.2024, a Flying Squad visited the spot during the early hours of morning (4:30 AM) on 25.2.2024. It noticed that one JCB, 4

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Tippers, 2 Tractors, were illegally excavating/transporting the sand. Upon noticing the vehicle of the Flying Squad, 8 to 10 persons involved in the illegal sand mining attacked it by pelting stones on the vehicle MH-13-DT-1913. That resulted in breaking of the Glass of the rear door of the said vehicle, thereby causing loss of Rs.10,000/-.

- 8) The culprits had covered their faces with cloth. The operation was carried out during the early morning, therefore, it was dark, therefore, the culprits could not be recognized. However, they were armed with sticks, swords, sickles etc. The Flying Squad apprised the Tahsildar about the situation. The Officers arrived at the spot. However, in the meanwhile, the culprits fled away along with their vehicles. One Tipper could not get started, that is why, it was left at the spot.
- 9) Thereafter, as per the directions of Tahsildar, Pandharpur, various Officers arrived at the spot. They made an enquiry with the villagers and it revealed that one Pankaj Kolekar and one Pandurang Bhingare, both local residents of



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village Gursale were culprits. The Tipper left at the spot was seized. It is parked near the Government food grain Godown at Pandharpur. The number plate of the Tipper is not clear. However, one receipt was recovered, which shows the number of vehicles to be MH-17-8453. The persons who fled away, two of them had beard, two were wearing Jean Pants, two were wearing dark blue Pant and a slim fellow had sword in his hands. Three persons were wearing Bermuda pants and they were age group of 24 to 35 years.

- 10) On 25.2.2024, the Squad Leader Dilip Digambar Sarode, Circle Officer, Khardi lodged FIR No.0122 of 2024 with Pandharpur Taluka Police Station. In this regard, a detailed Report has been submitted on 27.2.2024 to the Collector, Solapur.
- 11) The Circle Officer, Khardi has submitted a Report on 1.4.2024 along with a Panchanama, whereby the Tipper involved in illegal sand transport has been seized and kept near the Government Godown at Pandharpur. The said


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Tipper bears Chassis No.MAT449020H2B03569 and letter bearing No.Minor Minerals/kavi/509/2024 dated 30.4.2024 makes a request to the concerned Deputy RTO to appraise about the owner of the Tipper and his address. The said information is awaited. Once, the information is received, action under the provisions of MLRC will be taken. Copy of the Report submitted by the Circle Officer, Khardi on 1.4.2024 along with a Panchanama is annexed with this Affidavit and marked as **EXHIBIT 'R-7'**.

- 12) The Charge Sheet has been filed is pending in the Criminal Court.

Hence, this Affidavit

Date: /02/2025

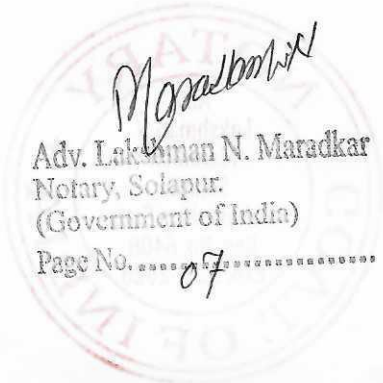
DEPONENT



(Amrut Malkari Natekar,)

Deputy Collector (Revenue), Solapur, Dist. Solapur

Advocate for the Respondents



Adv. Lakshman N. Maradkar
Notary, Solapur.
(Government of India)
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Noted & Registered	
Serial No.	11/2025
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(M) BEFORE NOTARY PUBLIC, SOLAPUR AT SOLAPUR (M)
Verification

I, Amrut Malkari Natekar, Deputy Collector (Revenue), Solapur, Dist. Solapur, do hereby state that I have read the above content of the aforesaid Affidavit in Para No.1 to 12 and that it is true to the best of my knowledge and belief.

Hence, verified this at Solapur on 4th day of February, 2025

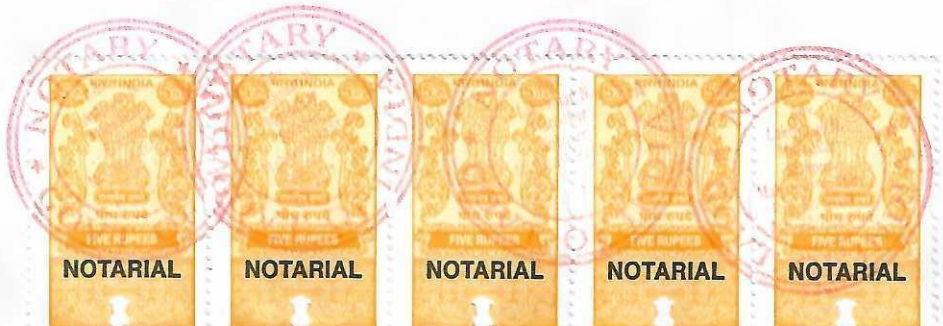
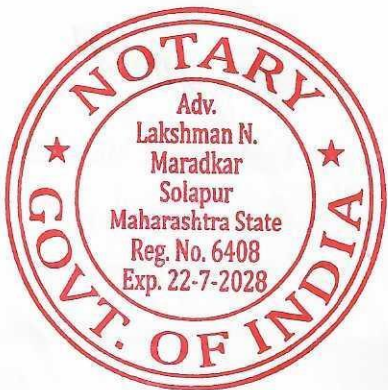
I know Affiant Affiant
Self-Notary Amrut
 (Amrut Malkari Natekar,)
 Deputy Collector (Revenue), Solapur, Dist. Solapur

Advocate Solemnly Affirmed before me by
 Shri Amrut Malkari Natekar (Hon. Dy. Collector)

Who is identified by Shri Self-Notary.
 Whom I personally know
 Date:- 04/02/2025

M. G. Maradkar
Adv. Lakshman N. Maradkar
 Notary, Solapur. (Mah. State)
 (Government of India)
 Chamber No. 26, Lawyers Chamber
 Dist. Court Compound, Solapur.

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Adv. Lakshman N. Maradkar
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 (Government of India)
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GOVERNMENT OF
MAHARASHTRA

जिल्हाधिकारी कार्यालय सोलापूर

सात रस्ता, शासक भवन, दुध डेअरी जवळ, सोलापूर - ४१३००१

गौख खनिज शाखा

दूरध्वनीक्र. : (०२१७) - २७३१०२०

Email ID : minigofficersolapur@gmail.com

जा.क्र. २०२४/गौख/कार्या-१/प्र.क्र. /आरआर- 1275

दिनांक: 27/05/2024

प्रति,

मा. रजिस्ट्रार
राष्ट्रीय हरित न्यायाधिकरण
बेंच पुणे

विषय - Original Application No. ५०३/२०२४

News item titled "१ करोड १४ लाख का माल जब्त.. रेत माफिया के खिलाफ महाराष्ट्र पुलिस की कार्रवाई" appearing in Aaj Tak dated ०१.०३.२०२४

संदर्भ - मा. राष्ट्रीय हरित न्यायाधिकरण बेंच नवी दिल्ली यांचेकडील दिनांक ०७.०५.२०२४ रोजीचे आदेश.

महोदय,

वरील विषयास अनुसरून सादर करण्यात येते की, विषयाकित दावा Original Application No. ५०३/२०२४ मध्ये मा. मा. राष्ट्रीय हरित न्यायाधिकरण बेंच नवी दिल्ली यांचेकडील दिनांक ०७.०५.२०२४ रोजीचे आदेश या कार्यालयास ई मेल द्वारे दिनांक २७.०५.२०२४ रोजी प्राप्त झाले आहे. सदर आदेशाचे अवलोकन करता यामध्ये "१ करोड १४ लाख का माल जब्त.. रेत माफिया के खिलाफ महाराष्ट्र पुलिस की कार्रवाई" या वृत्तपत्रातील बातमीच्या आधारे सुमोटो दखल करून दावा मा. राष्ट्रीय हरित न्यायालय नवी दिल्ली यांचे न्यायालयात दाखल होऊन यामधील पुढील सुनावणीची कार्यवाही मा. राष्ट्रीय हरित न्यायाधिकरण बेंच पुणे यांचेकडे करण्याचे आदेशीत केल्याचे दिसून येत आहे.

तरी सदर प्रकरणांत या कार्यालयास म्हणने दाखल करण्याचे अनुषंगाने निर्देश अद्याप प्राप्त नाहीत तथापि आजरोजी लोकसभा निवडणूक २०२४ च्या मतमोजणीच्या पुर्वतैयारीचे कामकाज प्रथम प्राधान्याने सुरु असून यामध्ये सर्व महसूल यंत्रणा पुर्णवेळ व्यस्त आहे. तसेच ४३ माढा लोकसभा मतदारसंघासाठी अपर जिल्हाधिकारी सोलापूर हे निवडणूक निर्णय अधिकारीचे कर्तव्य बजावित आहेत. त्यामुळे विषयाकित प्रकरणांत तातडीने या कार्यालयाचे म्हणने सादर करणे आजरोजी खुपच जिकीरीचे आहे. सबब सदर प्रकरणांत या कार्यालयाचे म्हणने सादर करण्यास दिनांक ०४.०६.२०२४ रोजीच्या मतमोजणी नंतर किमान १५ दिवसांची मुदत मिळावी ही विनंती.

आपली विश्वासु

(मोनिका सिंह)

अपर जिल्हाधिकारी सोलापूर

प्रत - मा. पोलिस अधिक्षक सोलापूर ग्रामीण

२/- संदर्भीय आदेशाची प्रत सोबत जोडण्यात आली आहे. यातील नमुद विषयानुसार प्रकरणातील कार्यवाहीचे संचिका आपल्या विभागाकडील आहेत. तरी याबाबतची प्रत या कार्यालयाचे म्हणने सादर करण्याकामी तात्काळ या कार्यालयास उपलब्ध देण्यात यावे ही विनंती.

प्रत - तहसिलदार पंढरपूर यांचेकडे आवश्यक कार्यवाहीसाठी.

6 मज - 28/5

28/05/2024
जिल्हाधिकारी कार्यालय
पोलीस अधिक्षक सोलापूर ग्रामीण
सोलापूर

OFFICE OF COLLECTOR, SOLAPUR

Saat Rasta, Near Govt. Milk Dairy, Solapur-413 001.

Tel.No.: /0217) 2731020

E-mail id.: miniofficersolapur@gmail.com

Out No.gaukh/karya-1/Pra.kra/RR-1279

Date : 27/05/2024

To,

The Registrar,
National Green Tribunal,
Western Zone,
Pune.

Sub.: Original Application No.503/2024

News item published in /Aaj Tak on
01.03.2024 titled as "Goods worth Rs.1 crore
14 lakh seized.. action of Maharashtra
Police against Sand Mafia".

Ref.: Order of Hon'ble National Green Tribunal,
Principal Bench, New Delhi dated 07.05.2024

Sir,

With reference to the cited subject, it is submitted
that, the order dated 07.05.2024 of the Hon'ble National
Green Tribunal, Principal Bench; New Delhi in the said
Original Application No.503/2024 has been received by
this office through e-mail on 27.05.2024. On perusal of
the said order, it appears that on the basis of the news

item appeared in the newspaper titled as "Goods worth Rs.1 Crore 14 Lakh seized.. action of Maharashtra

Police against Sand Mafia", by taking suo-motu cognizance, a Suit has been filed in the Court of Hon'ble National Green Tribunal, New Delhi, and for the further hearing in this matter, it has been directed to be transferred to the Hon'ble National Green Tribunal Western Zone Bench, Pune.

However, in the said matter, no instructions yet have been received regarding filing of the Say to this office. Therefore, the preparatory work for the counting of votes for the Lok Sabha Elections 2024 is underway as a priority today, and all the revenue machinery is busy in this regard full time. Similarly, the Additional District Collector, Solapur, is performing the duty of the Election Returning Officer for 43 Madha Lok Sabha Constituency. Therefore, in the matter in question, it is very difficult to file the Say of this office immediately. Therefore, it is requested that at least 15 days time be given to this office

after the counting of votes on 04.06.2024 to file the Say
in this matter.

Yours faithfully

Sd/-
(Monika Singh)
Additional Collector, Solapur

Copy to : Superintendent of Police,
Solapur Rural

2/- A copy of the order referred hereinabove is enclosed herewith. The files of the proceedings in the case as per the subject mentioned therein are with your Department. Therefore, it is requested that a copy of this matter be made available to this office immediately for the filing of Say of this office.

Copy to – Tahsildar, Pandharpur – For further
necessary action.

Item No.4

(Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.114/2024(WZ)
Earlier Original Application No.503/2024(PB)

News item titled "1 crore 14 lakh ka maal jabt....ret maafia
ke khilaaf Maharashtra police kee karyavai"
appearing in Aaj Tak dated 01.03.2024.

Date of hearing: 28.05.2024

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Respondent : None appeared

ORDER

1. This Original Application is being considered by us for the first time today after having been received by transfer from the Principal Bench of this Tribunal.
2. This matter relates to an illegal sand mining being found to be in progress in Bhima River near Pandharpur in Solapur District in Maharashtra.
3. We have received today a letter dated 27.05.2024 (in Marathi language) from the office of District Collector, Solapur praying therein for impleadment as respondent in the present Original Application so that they may file full-fledged reply affidavit in this matter. We direct the Registry to implead the District Collector, Solapur as respondent in the present Original Application and thereafter, they shall file reply affidavit within a period of four weeks in English language.

Put up this matter for further consideration on 02.09.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

P.Kr

Item No.5

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.114/2024(WZ)
Earlier Original Application No.503/2024(PB)**

**NEWS ITEM TITLED "1 CRORE 14 LAKH KA MAAL
JABT....RET MAAFIA KE KHILAAF MAHARASHTRA POLICE
KEE KARYAVAI" APPEARING IN AAJ TAK DATED 01.03.2024**

Date of hearing: 03.09.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Respondents : Mr. Aniruddha Kulkarni, Advocate for R-1/MPCB &
R-2/CPCB
Mr. Amrut Natekar, Dy. Collector (Revenue), Solapur for R-3

ORDER

1. From the side of respondent No.3- Collector and District Magistrate, Solapur, Mr. Amrut Natekar, Dy. Collector (Revenue), Solapur has appeared in person before us through Video Conferencing, who submits that because of the earlier election proceedings, he could not file reply/report in this matter and prays for two weeks' time to be allowed to file the same. We allow the said time.

2. From the side of respondent No.1- MPCB and for respondent No.2- CPCB, learned counsel Mr. Aniruddha Kulkarni has appeared, who submits that he does not want to file reply affidavit in this matter on behalf of respondent No.2- CPCB and prays for two weeks' time to be allowed to file reply affidavit on behalf of respondent No.1- MPCB in this matter. We allow the said time.

3. We direct the Registry to serve a copy of the present Original Application along-with all relevant documents upon the above-mentioned respondents through e-mail, within two days.

Put up this matter for further consideration on 19.11.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

September 03, 2024
Original Application No.114/2024(WZ)
Earlier Original Application No.503/2024(PB)
P Kf

निवडणुक निर्णय अधिकारी, मनोरमा मल्टिस्टेट को-ऑपरेटिव्ह क्रेडिट सोसायटी लि.
सोलापूर संचालक मंडळ निवडणूक - २०२४

तथा जिल्हाधिकारी, सोलापूर

निवडणुक निर्णय अधिकारी यांचे कार्यालय - नवीन जिल्हाधिकारी कार्यालय, दुसरा मजला, सात रस्ता
चौक, विजापूर रोड, सोलापूर-४१३००३.

दुरध्वनी क्रमांक:- ०२१७-२७३१०००

ई-मेल:- dcrsolapur@gmail.com

जा.क्र मनोरमा म.स्टे.क्र.सं.मं.निवडणुक/६२/२०२४

दि. १४/०८/२०२४

प्रति,

१. श्री अमृत नाटेकर, उपजिल्हाधिकारी (महसुल), सोलापूर.
२. श्री. आर. एन. ढोणे, मुख्य लिपीक,
अधिन जिल्हा उपनिबंधक, सहकारी संस्था, सोलापूर.

विषय :- संस्थेची संचालक मंडळ निवडणूक सन २०२४-२५ ते सन २०२९-३० साठी
निवडणूक कामकाजासाठी सहाय्यक निवडणूक अधिकारी म्हणून
कामकाज करणेबाबत..

- संदर्भ :-
- १) Government of India, Ministry of Cooperation, Office of Co-operative Election Authority यांचेकडील दि. २७/०३/२०२४ रोजीचे आदेश.
 - २) संचालक मंडळ निवडणूक सन २०२४-२५ ते सन २०२९-३० साठीचा मंजूर निवडणूक कार्यक्रम.

उपरोक्त संदर्भिय विषयाकडे आपले लक्ष वेधण्यात येत आहे.

उक्त विषयी आपले बहुराज्यीय सहकारी पतसंस्थेचे संदर्भ क्र.१ दि. २७/०३/२०२४ रोजीच्या पत्रान्वये आपल्या संस्थेची संचालक मंडळ निवडणूक घेण्यासाठी निवडणूक निर्णय अधिकारी म्हणून निमनस्वाक्षरीकार यांची नियुक्ती केलेली आहे.

२/- बहुराज्यीय सहकारी संस्था कायदा २००२ मधील तरतुदीनुसार आपल्या संस्थेचा संचालक मंडळ निवडणूक सन २०२४-२५ ते सन २०२९-३० साठीचा निवडणूक कार्यक्रम दि. १७/०८/२०२४ पासून सुरू करण्यात आलेला आहे.

तरी सदर संस्थेचे कार्यक्षेत्र व निवडणूक कामकाजाचा व्याप पाहता निवडणूक कामकाज निःपक्षपातीपणे व प्रभावीपणे राबविण्यासाठी बहुराज्यीय सहकारी संस्था कायदा २००२ व त्याखालील नियम २००२ मधील नियम १९ अन्वये प्राप्त झालेल्या अधिकारानुसार निवडणूक निर्णय अधिकारी यांना सहाय्य करणेसाठी सहाय्यक निवडणूक निर्णय अधिकारी म्हणून आपली नियुक्ती करण्यात येत आहे.

(कुमार आशिर्वाद)
निवडणूक निर्णय अधिकारी,

मनोरमा मल्टिस्टेट को-ऑपरेटिव्ह क्रेडिट सोसायटी
लिमिटेड, सोलापूर
तथा जिल्हाधिकारी, सोलापूर

प्रत :

चेअरमन / मुख्य कार्यकारी अधिकारी, मनोरमा मल्टिस्टेट को-ऑपरेटिव्ह क्रेडिट सोसायटी लि. सोलापूर.

जिल्हाधिकारी कार्यालय, सोलापूर
(निवडणूक शाखा)

दुरध्वनी क्र.0217-2731005

ई-मेल- dydeosolapur@gmail.com

क्र/2024/निवडणूक/कार्या/16/संकीर्ण/आरआर-647

दि.18.10.2024

निवडणूक तात्काळ
प्रती,

1. उप जिल्हाधिकारी तथा निवडणूक निर्णय अधिकारी विधानसभा मदारसंघ, सर्व
2. तहसिलदार तथा सहा. निवडणूक निर्णय अधिकारी विधानसभा मदारसंघ, सर्व

विषय - विधानसभा सार्वत्रिक निवडणूक-2024

सुरक्षाकक्ष (Strong Room) व मतमोजणी केंद्र तपासणीबाबत.

उपरोक्त विषयास अनुसरून, विधानसभा सार्वत्रिक निवडणूक -2024 चा कार्यक्रम प्रसिध्द झालेला असून, सदर निवडणूकीच्या अनुषंगाने जिल्हा निवडणूक कार्यालयाकडून सर्व मतदारसंघनिहाय EVM मशीनचे वाटप दि.22.10.2024 पासून करणेत येणार आहे.

त्या अनुषंगाने, विधानसभा मतदारसंघनिहाय सुरक्षाकक्ष व मतमोजणी कक्ष याची प्रत्यक्ष तपासणी मा.भारत निवडणूक आयोग यांनी दिलेल्या निर्देशानुसार करणेत आलेली आहे किंवा कसे याची पडताळणी करणेकामी खालील अधिकारी यांची मतदारसंघनिहाय नियुक्त करणेत येत आहे.

अ.क्र.	नियुक्त अधिकारी यांचे नांव	मतदारसंघ
1.	श्री. कुमार आशीर्वाद, जिल्हाधिकारी, सोलापूर	248-सोलापूर शहर उत्तर 249- सोलापूर शहर मध्य 251- सोलापूर दक्षिण
2.	श्रीमती.मोनिका सिंग, अप्पर जिल्हाधिकारी, सोलापूर	244- करमाळा 245-माढा 253-सांगोला 254-माळशिरस
3.	श्री.अमृत नाटेकर, उप जिल्हाधिकारी, महसूल	246-बार्शी 247-मोहोळ 250-अक्कलकोट 252-पंढरपूर

तरी, आपणास कळविणेत येते की, Manual of EVM मधील Checklist of Strong Room ची प्रत यासोबत जोडणेत आलेली असून, यामध्ये नमूद बाबीनुसार आपल्या मतदारसंघातील सुरक्षाकक्ष (Strong Room) व मतमोजणी केंद्रामध्ये सोयीसुविधांची पूर्तता केली असलेबाबतची खात्री तपासणीपुर्वी करणेत यावी व तसा अहवाल आपले संयुक्त स्वाक्षरीने तपासणीवेळी सादर करणेत येईल.

(कुमार आशीर्वाद, भा.प्र.से)
जिल्हा निवडणूक अधिकारी तथा
जिल्हाधिकारी, सोलापूर

प्रत,

1. श्रीमती.मोनिका सिंग, अपर जिल्हाधिकारी, सोलापूर यांना माहीतीस्तव व पुढील कार्यवाहीसाठी
2. श्री. अमृत नाटेकर, उप जिल्हाधिकारी, महसूल यांना माहीतीस्तव व पुढील कार्यवाहीसाठी

Certificate of Quarterly Inspection of EVM- VVPAT Warehouses(s)

I, hereby, certify that as per the Commission's instruction, I personally visited the EVM-VVPAT warehouse(s) and I am satisfied with the arrangements as under:

S.No	Particulars	Inspection Report
1	EVM-VVPAT Warehouse is at	
2	a) How many entry point (s) is/are there in EVM-VVPAT warehouse? b) If more than entry point, whether other entry point(s) is sealed with brick- masonry or concrete	
3	a) What type of lock system is put in place in EVM-VVPAT warehouse b) Who are the custodian of Keys of the Locks? Name & Designation of officer's	
4	Other doors and windows, if any, in the warehouse, are sealed as per extant instructions? Specify material used for sealing.	
5	(a) Number of CCTV cameras installed b) Have you seen the past CCTV recordings after the last inspection to verify that recording is happening and is satisfactory?	
6	(a) Whether log-book showing the duty of the security personnel was inspected by senior police officers? (b) How many security personnel were depolyed in each shift? (c) When was the warehouse opened last time? (d) Kindly mention reason for opening of warehouse and who authorised the opening of warehouse e) Whether at the time of opening and closing of warehouse(s) signature of representatives of National and State Political Parties obtained in logbook ? If no reason thereof f) Where is the copy of videography of opening and closing of warehouse(s) kept?	
7	a) Where is the main switch of the warehouse installed? b) Whether main switch of warehouse installed out side has been switched off ?	
8	(a) How many fire-fighting equipment are installed? (b) Dates of expiry of the fire- extinguishers.	

**Election Returning Officer, Manorama Multistate
Co-operative Credit Society Ltd. Solapur Board of
Directors Election - 2024
and District Collector, Solapur**

Office of Election Decision Officer - New District
Collector's Office, 2nd Floor, Sat Rasta Chowk,
Bijapur Road, Solapur-413003.

Telephone No. :- 0217-2731000

E-mail:- dcrsolapur@gmail.com

O.No.:Manorama M.St.Cre.S.M.Election/02/2024

Date: 14/08/2024

To,

1. Shri Amrit Natekar,
Deputy District Collector (Revenue),
Solapur.
2. Shri. R. N. Dhone,
Chief Clerk,
Under District Deputy Registrar,
Cooperative Societies,
Solapur.

Sub.: In respect of looking after the affairs as
a Asst. Returning Officer for the
election of the Board of Directors of the
Society for the years 2024-25 to 2029-
30.

Ref.:- 1)Order dated 27/03/2024 from the
Government of India, Ministry of
Cooperation, Office of Co- operative
Election Authority.

2)Approved election program for the
election of the Board of Directors of
the Society for the years 2024- 25 to
2029-30.

Your attention is being drawn to the above referred matter.

In this regard, the undersigned has been appointed as the Election Officer to conduct the election of the Board of Directors pursuant to the letter of your Society Ref.No.1 dated 27/03/2024.

As per the provisions of the Multi-State Cooperative Societies Act 2002, the election program for the election of the Board of Directors of your Society for the years 2024-25 to 2029-30 has been started from 17/08/2024.

Therefore, taking into consideration the scope of work of the said Society and the scope of election work, in order to conduct the election work impartially and effectively, I am being appointed you as Assistant Election Officer to assist the Election Officer as per the powers vested in me under the provisions of the Multi-State Cooperative Societies Act, 2002 and the Rule 19 rules of the Rules, 2002 framed there under.

Sd/-
(Kumar Ashirwad)
Election Returning Officer,
Manorama Multistate Cooperative Credit Society
Limited, Solapur
and District Collector, Solapur

Copy to : Chairman/Chief Executive Officer,
Manorama Multistate Cooperative Credit
Society Ltd. Solapur.

OFFICE OF COLLECTOR, SOLAPUR
(Election Branch)

Tel.No.: /0217) 2731005

E-mail id.: dydeosolapur@gmail.com

Out No.2024/Election/Desk/16/MiscRR-647

Date : 18/10/2024

Election: Urgent

To,

1. Deputy Collector and
Election Returning Officer,
Legislative Assembly Constituencies, all.

2. Tahsildar and
Asst. Election Returning Officer,
Legislative Assembly Constituencies, all.

Sub.: Legislative Assembly General Elections-
2024 In respect of inspection of Strong
Rooms and Counting Centers.

In accordance with the above subject, the program of Legislative Assembly General Elections 2024 (Vidhan Sabha General Election – 2024) has been published, and pursuant to the said elections, the District Election Office will distribute EVM machines to all constituencies from 22.10.2024.

Accordingly, the following officers are being appointed constituency-wise to verify whether the physical inspection of the security rooms and counting rooms of the Legislative assembly constituencies has been carried out as per the directions given by the Hon'ble Election Commission of India.

Sr No	Name of the appointed officer	Constituency
1	Mr.Kumar Ashirwad, District Collector, Solapur.	248-Solapur City North 249- Solapur City Central 251-Solapur City South
2	Smt. Monika Singh, Addl.District Collector, Solapur.	244-Karmala 245-Madha 253-Sangola 254-Malshiras
3	Mr.Amrit Natekar, Deputy District Collector, Revenue.	246-Barshi 247-Mohol 250-Akkalkot 252-Pandharpur

Therefore, you are informed that a copy of the Checklist of Strong Room in the Manual of EVM is

enclosed herewith, and as per the details mentioned therein, you should ensure that the facilities in the Strong Room and Counting Center of your Constituency have been provided before the inspection and such a report should be submitted under your joint signature at the time of inspection.

Sd/-
(Kumar Ashirwad, I.A.S.)
District Election Officer and Collector,
Solapur

Copies to -

1. Smt. Monika Singh, Additional District Collector, Solapur - for information and further action
2. Mr. Amrit Natekar, Deputy District Collector, Revenue - for information and further action



Office of the Collector and District Election Officer, Solapur

Siddeshwar Peth, Collector Compound Solapur

Office Land /FAX No. 0217-2731005

Email ID- dydeosolapur@gmail.com

No. Deo/Election/Desk- 2/RR- 1626 /2024

Date – 09/09/2024

- ORDER -

As per the Directions of Election Commission of India, to cope up with the various works and activities, following officers are here by appointed as Nodal Officer. A Nodal Officer should ensure that for smooth conduct of General Election to the Legislative Assembly Constituency 2024, they shall take every step and plan the required activities as per Election Commission of India directions. A Nodal Officers are here by directed to go through recent direction of Election Commission of India and act accordingly. A Nodal Officer may take required personnel as an and when needed.

Sr. No	Activities and Duties	Name of Nodal Officer and Designation With Team Members
1	Nodal Officer for Man Power Management - This Officer will be responsible for assessing the entire requirement of manpower in the district, their availability, obtaining their data, its analysis. Appointments, randomization of Polling Personnel, arrangements for advance and delayed polling parties. and other related works.	1. Manisha Kumbhar, ADM & RDC, Solapur; Mob. 9561213333 2. Utkarsh Honkalse ADIO, NIC, Solapur Mob. 9423067401
2	Nodal Officer for Training Management - This Officer will be responsible for the capacity building and training of all Election related Officers/ Officials, arrangements of training venue and all logistics, training material their distribution and organize training/ training material for political parties, candidates and their agents if required. Management of SIMT/DLMT coordination for police personnel training.	1. Santosh Deshmukh, Deputy Collector, SLAO no.03, Solapur. Mob. 8275006945
3	Nodal Officer for Material Management- This Officer will be responsible for estimating requirements (Statutory and non-statutory forms, ballot papers, indelible inks and all other poll materials etc.) and make arrangements to procure all the material required for conducting elections at the district level, to receive materials being distributed by the CEO office and their timely distribution to districts and other related work.	1. Santosh Sarde, District Supply Officer, Solapur. Mob. 8329512907 2. Manoj Dhare, A.D.S.O., Solapur Mob. 9730291302
4	Nodal Officer for Transport Management- This Officer will be responsible for assessing the requirement and availability of all kinds of transport to be used in election and timely requisition from other District in case of shortfall and their allocation in Districts. All matters connected with it.	1. Gajanan Nerpagar Regional Transport Officer, Solapur Mob. 9822874210 2. Amarsingh Gaware Asst. Regional Transport Officer, Akl. Mob. 9421672939 3. Bhalerao Divisional Controller, State Transport Corporation, Solapur 8275696753 Mob.



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WS-DJ
11/11/2024

Sr. No	Activities and Duties	Name of Nodal Officer and Designation With Team Members
5	Nodal Officer for Computerization , Cyber Security and IT – This officer will be responsible for functioning of DEOs website, updating of CEOs website with local news/updates, uploading of latest photographs and information, functioning of commissions ICT applications in district, to provide software and hardware, providing technical support and arrangements for webcast and its related work.	1. Utkarsh Honkalse ADIO, NIC, Solapur Mob. 9423067401 3. Rupesh Mirajgaonkar, MSWAN, Solapur Mob. 9975440959
6	Nodal Officer for SVEEP – This officer will be responsible preparing and if already prepared, finalizing district SVEEP Plan KAP (Knowledge, Attitude, Practices) Survey, NVD Celebration, devise ways to increase enrolment of voters and their participation in polls, SVEEP documentation before and during elections SVEEP documentation after elections.	1. Dr. Sudhir Thombare, Project Director, DRDO,ZP, Solapur Mob. 9689099888
7	District Nodal Officer for Law and Order, VM and Security Plan :- The Officer will be responsible for ensuring that to compile and prepare daily law & order report, to arrange for induction, their briefing, training, stay, transport, mobile, de-induction ect. for the CAPF, preparation of VM plan and identification of critical polling booth. Coordination with district police.	1. Manisha Kumbhar, ADM & RDC, Solapur Mob. 9561213333 2. Pritam Yawalkar, Additional SP, Solapur Rural 9923473155 Mob 3. Dr. Dipali Kale, Dy. Commissioner of Police , Solapur City 7775092545.Mob
8	Nodal Officer for EVM Management- The Officer will be responsible for ensuring that to ensure proper storage, security, availability and checking of EVMs by BEL/ECIL Engineers, overall monitoring and ensuring of FLC,EVM randomization, Commissioning, dispatch, replacement of EVMs, EVM data management and preparing report.	1. Santosh Deshmukh, Deputy Collector, SLAO no.03, Solapur Mob. 8275006945
9	Nodal Officer for MCC :- The Officer will be responsible for ensuring that to compliance of MCC instructions by the officer/candidates/political parties/ media etc. in District. Compilation of daily reports, sending MCC references to CEO & their implementation, forwarding of ATR on MCC violation, implementation of SOP for first 72 hours and disposal of C-vigil complaints. Last 48 hours protocol implementation.	1. Smt. Monika Singh, Additional Collector, Solapur Mob.
10	Nodal Officer for Expenditure Monitoring – This Officer will be responsible for train the manpower engaged in various teams of the expenditure monitoring work well in advance, before the notification of election. The expenditure Monitoring Cell shall be responsible for video graphing all public meetings / rallies political parties/potential candidates during the period between announcement of election by EC and notification of election. All such expenditure incurred by political parties as per the video CDs/DVDs are to be calculated by this Cell and handed over to DEO for estimating the expenditure by the this cell and handed over to DEO for estimating the expenditure by the political parties. Rate fixation of various campaign items / activities.	1. Smt. Rupali Koli, Chief Account Officer, S.M C., Solapur .Mob. 9970086259

Sr. No	Activities and Duties	Name of Nodal Officer and Designation With Team Members
11	Nodal Officer for Ballot paper, Postal Ballot, ETPBS - This Officer will be responsible for ensure their timely transportation, proper storage and distribution of ballot papers to absentee voters and arrangements for returned polled ballots to safe custody for counting. Home voting for eligible voters. All matters related to ETPBS.	1. Amrut Natekar, Dy. Collector Revenue, Solapur Mob. 9422616033 2. Designated ARO & Additional ARO Vidhansabha Constituency
12	Nodal Officer for Media - This Officer will be responsible for dissemination of election related information, instructions, briefs, press, notes, arrangement of press conferences and submitting press cuttings, exchange of information with media, maintaining daily reports, work as member of district MCMC and cases of paid news.	1. Sunil Sonttake, Dist. Information Officer, Solapur Mob. 9420337881
13	Nodal officer fo communication plan- This Officer will be responsible for to prepare District Communication Plan, implementation of the various monitoring systems, arrangements for communication in shadow areas and mid-course correction on Poll Day.	1. Veena Pawar, District Administration Officer, Solapur Mob. 9420696778
14	Nodal Officer for Electoral Rolls- This Officer will be responsible for Co-ordinate with EROs for enrolments of voters during SSR and continuous revision of Electoral Rolls, monitor distribution of EPIC, supply of marked copy of electoral rolls to recognized Political parties and their candidates and availability of alphabetic loctor in Votor Assistance Booths (VABs). All matters related to Electoral Rolls / BLOs.	1. Dr. Archana Nikam, Tahsildar Election, District Election Office, Solapur Mob. 8806936403
15	Nodal officer complaints Redressal and Voter Helpline , C-Vigil and ESMS – This officer is responsible for ensure timely disposal and redressal of complaints lodged on the National Grievance , Services Portal, ensure handling of telephone call and their disposal received on voter helpline No. 1950.	1. Ashish Lokare , Dy. Commissioner, SMC, Solapur Mcb 9673385050
16	Nodal Officer for Observer – The ECI will be appointing general observers, expenditure observers police officers etc. During the time of polls, it will be responsibility of this Nodal officer, to keep track of arrival, departure, boarding and lodging arrangements, liaison officers arrangements, reading material, transportation, security, telephone connectivity, computers, printers, DVD players etc. for all Oservers as per the direction of the ECI.	1. Amrut Natekar, Dy. Collector Revenue, Solapur Mob. 9422616033
17	Nodal Officer for PWD Voter – This officer is responsible for Home voting of PWD Electors. Facilities at booth for PWDs. Other welfare for PWD as well as PWD Booth as per direction the Election Commission of Election and the Chief Eleclection Officer	1. Amol Jadhav Social Welfare Officer, Z.P Solapur Mob- 8983160601
18	Nodal Officer for AMF and EMF – This officer is responsible for data collection for available assured minimum facilities at all booth as per Hon. ECI direction. Management of AMF / EMF at all booth.	1. Sandip Karanje Mob 9923752375 Add. Commisioner, SMS Solapur 2. S.N. Kohinkar, Mob. 9011389439 Additional CEO, Z.P. Solapur
19	Nodal Officer for Strong Room and Counting Centre - This officer is responsible for preparation of Strong Room 11 Counting centers. Management of all facilities required for	1. Santosh Deshmukh, Deputy Collector, SLAO no.03, Solapur Mob. 8275006945



Sr. No	Activities and Duties	Name of Nodal Officer and Designation With Team Members
	strong room 11 counting.	
20	Nodal Officer for Polling Persons (Staff Welfare) - This officer is responsible for management welfare of polling staff at receipt dispatre centre at polling booth.	1. Prasad Mirkale, Mob. 8275265471 DY. CEO ZP Solapur
21	Nodal Officer for Webcasting - This officer is responsible for management of webcasting at polling booths and counting centre as per The ECI direction.	1. Sarika Akulwar, Mob. 9890694975 Chief Engineer, SMC Solapur 2. Chapalgaonkar, Mob. 9404617627 Programmer, Computer Dept. SMC Solapur
22	Nodal Officer for Booth Management Plan (BMP) - This officer is responsible for management at location where more than 5 booths at one location. Voters help like booth plan, voter list signage & other at these locations as per the ECI direction.	1. Machindra Gholap, Mob. 8425924433 Dy. CEO, Z.P. Solapur
23	Nodal Officer for Border Management - This Officer will be responsible for assessing the entire requirement of border security law and order, arrange the meeting concern work as well as Sholapur, Kalburgi and Vijaypura district coordination and other related works	1. Manisha Kumbhar, ADM & RDC, Solapur Mob. 9561212522 2. Pritam Yawalkar, Additional SP, Solapur Rural 9923473155 Mob
24	Nodal Officer for Liquor - This officer is responsible for liquor control on illicit liquors work for as per the ECI direction.	1. Smt. Bhagyashri Jadhav Superident of state excises, Excises office, Solapur Mob.
25	Nodal Officer for Food Management- This Officer will be responsible for food management of food supply. And quantity and quality control of supplied food by appointed Vendor	1. Omkar Padhole Mob. 9373409899 FDO Officer, Solapur 2. Sunil Jinturkar Mob. 7972135501 Asst. Commissioner, Food & Drug Office, Solapur
26	Nodal Officer One window system Encore - This Officer will be responsible for all permission through one window system by encore application.	1. Dadasaheb Ghodke Mobile No. 7588478137 District suprintendent of Land Record Solapur 2. Vishal Jadhav Mobile No. 9850833911 Shirstedar, DSLR Solapur 3. Mahesh Homkar Mobile No. 7492569999 Nimtandar, DSLR Solapur 4. Pradip Kamble, Mob. 9922411800 Nimtandar/MS, Dy.SLR Office, Akkalkot
27	Nodal Officer for District Control Centre (Integrate Control Centre) This Officers is responsible for prescribe setting integrate at DCO office for communication, C-vigil, ESMS, Webcasting, complaint redressal.	1. Ashish Lokare, Dy. Commissioner, SMC, Solapur. Mob. 9673285050 2. Veena Pawar, District Administration Officer, Solapur. Mob. 9420696778 3. Rupesh Mirajgaonkar, MSWAN, Solapur Mob. 9975440959
28	Nodal Officer for Medical facilities and health - This Officer is responsible for medical facilities. It must be ensured that sufficient number of Medical Kits/First-Aid kits containing medicines & items like gauze pads (4x4 inches)/ large gauze pads/adhesive bandages/rolling bandage/ORS/triangular bandages/wound cleaning agent/ scissors/blanket/tweezers /adhesive tape/ latex gloves resuscitation equipment/Masks & Sanitizers etc., along with a village level health worker should be made available at each Polling Station location for	1. Dr. Santosh Navle District Health Officer, ZP, Solapur Mobile No. 2. Dr. Suhas Mane Civil Surajan, Solapur Mobile No. 9404009000 3. Dr. Manjiri Kulkarni SMC Health Officer, Solapur Mobile No. 9423590932

Sr. No.	Activities and Duties	Name of Nodal Officer and Designation With Team Members
	<p>emergency use of voters and polling staff. During summer, every polling party shall be supplied with Oral Rehydration Salts (ORS) for their own use as well as for any voter needing the same due to heat-stroke. A hand-bill on 'Dos and Don'ts' in case of heat stroke may be prepared and supplied to each of the polling parties. An appeal to the electors may be issued to carry wet towels to protect themselves against de-hydration and also advise women electors to avoid bringing children along with them to polling stations during hot weather conditions. The services of paramedical staff from the offices of the District Medical Officers and one such Para Medical Staff member shall accompany every mobile Patrol Unit and Sector Officer in their vehicles along with essential medicines. Such mobile patrol units shall touch every polling station once in every hour, preferably so that instant medical assistance would be available to any voter needing such help besides the first aid facilities given to the polling parties.</p>	<p>4. Prasad Mirkle Dy. CEO and DPO, W&CD, Z.P. Solapur Mobile No.</p>

As empowered by section 28 A of The Representation of the People Act 1951 (Part II – Acts of Parliament) the above officers are appointed. These Officers appointment is treated to be on deputation to the Election Commission of India, with immediate effect from this Order.

Note- This order shall be compulsory done whenever the other officers will be appointed instead of encore.



(Kumar Ashirwad, I.A.S.)
Collector and District Election Officer,
Solapur

To,

Amrut Nadekar
Dy. Collector (Revenue), Solapur

Copy to Hon. CEO Maharashtra
Copy to Divisional Commissioner Pune





Office of the Collector and District Election Officer, Solapur

Office Land /FAX No. 0217-2731005

Email ID- dydeosolapur@gmail.com

No. Deo/Election/Desk- 2/RR- 1946/2024

Date - 06/11/2024

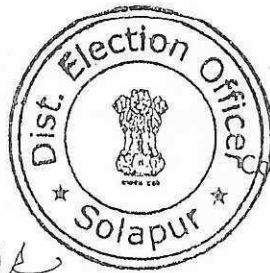
- ORDER -

As per the Directions of Election Commission of India, to cope up with the various works and activities, following officers are here by appointed as Officer. A Officer should ensure that for smooth conduct of General Election to the Legislative Assembly Constituency 2024, they shall take every step and plan the required activities as per Election Commission of India directions. A Officers are here by directed to go through recent direction of Election Commission of India and act accordingly. A Officer may take required personnel as an and when needed.

Sr No.	Activities and Duties	Name of Nodal Officer and Designation With Team Members
1	<p>Nodal Officer for Voter Turnout - This Officer will be responsible for</p> <ol style="list-style-type: none"> 1. Before one day all arrangement of All polling booth reports to Hon. CEO Office. 2. On poll day Collect All ACs voting figure per 2 hours, end of the poll final figure of All ACs and reporting to Hon. CEO Office as well as DEO Office. 3. After Poll day collect correct figure of final voting and of All ACs and reporting to Hon. CEO Office as well as DEO Office. <p>Do this work of as per direction of Hon. ECI and CEO office.</p>	<ol style="list-style-type: none"> 1. Amrut Natekar, Dy. Collector Revenue, Solapur Mob. 9422616033 2. Santosh Deshmukh, Deputy Collector, SLAO no.03, Solapur. Mob. 8275006945 3. Ashish Lokare , Dy. Commissioner, SMC, Solapur. Mob. 9673385050

As empowered by section 28 A of The Representation of the People Act 1951 (Part II - Acts of Parliament) the above officers are appointed. These Officers appointment is treated to be on deputation to the Election Commission of India, with immediate effect from this Order.

Note- This order shall be compulsory done whenever the other officers will be appointed instead of encore.



(Kumar Ashirwad, I.A.S.)
Collector and District Election Officer,
Solapur

To,

Amrut Natekar
Dy. Collector Revenue, Solapur

Copy to Hon. CEO Maharashtra

Copy to Divisional Commissioner Pune

61



Office of the Collector and District Election Officer, Solapur

Siddeshwar Peth, Collector Compound Solapur

Office Land /FAX No. 0217-2731005

Email ID- dydeosolapur@gmail.com

No. Deo/Election/Desk- 2/RR-2066 /2024

Date - 18/11/2024

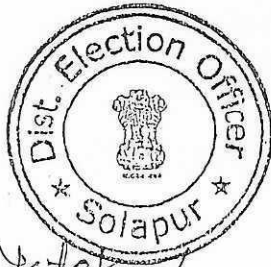
- ORDER -

As per the Directions of Election Commission of India, to cope up with the various works and activities, following officers are here by appointed as Officer. A Officer should ensure that for smooth conduct of General Election to the Legislative Assembly Constituency 2024, they shall take every step and plan the required activities as per Election Commission of India directions. A Officers are here by directed to go through recent direction of Election Commission of India and act accordingly. A Officer may take required personnel as an and when needed.

Sr No.	Activities and Duties	Name of Nodal Officer and Designation With Team Members
1	<p>Nodal Officer for Poll Day Reporting -</p> <p>This Officer will be responsible for before poll day and after poll day prepare report time to time as per Hon. ECI guideline in formatted work. This report takes from All ACs RO's.</p> <p>This reporting to Hon. CEO Office as well as DEO Office.</p>	<p>1. Amrut Natekar, Dy. Collector Revenue, Solapur Mob. 9422616033</p> <p>2. Ashish Lokare, Dy. Commissioner, SMC, Solapur. Mob. 9673385050</p>

As empowered by section 28 A of The Representation of the People Act 1951 (Part II - Acts of Parliament) the above officers are appointed. These Officers appointment is treated to be on deputation to the Election Commission of India, with immediate effect from this Order.

Note- This order shall be compulsory done whenever the other officers will be appointed instead of encore.



Ganesh Nirhali

(Ganesh Nirhali)
Deputy District Election Officer,
Solapur

To,

Amrut Natekar
Dy. Collector (Revenue) Solapur

Copy to Hon. CEO Maharashtra

Copy to Divisional Commissioner Pune

Office of the Collector and District Election Officer, Jharkhand

Department of Public Relations, Government of Jharkhand

Patna, Bihar - 800 001

Date: 15/05/2019

Subject: -

The Government of Jharkhand has decided to hold the State Assembly Elections on 16/05/2019. The Government has decided to hold the State Assembly Elections on 16/05/2019. The Government has decided to hold the State Assembly Elections on 16/05/2019.

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Secretary,
Department of Public Relations,
Government of Jharkhand,
Patna, Bihar - 800 001



Secretary,
Department of Public Relations,
Government of Jharkhand,
Patna, Bihar - 800 001

Date: 15/05/2019

The Government of Jharkhand has decided to hold the State Assembly Elections on 16/05/2019. The Government has decided to hold the State Assembly Elections on 16/05/2019. The Government has decided to hold the State Assembly Elections on 16/05/2019.

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**ORIGINAL APPLICATION NO.114 OF 2024 (WZ)
[Earlier Original Application No.503/2024 (PB)]**

News Item titled "1 crore 14 lakh ka mal jabt...
Ret mafia ke khilaaf Maharashtra Police kee karyavai",
Appearing in Aaj Tak dated 01.03.2024

Date of Hearing : 19.11.2024

**CORAM : HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Respondents : Mr. Aniruddha Kulkarni, Advocate for R-1/MPCB & R-2/CPCB
Ms. Madhavi Rahirkar, Advocate holding for Mr. Nitin
Deshpande, Advocate for R-3/District Collector, Solapur

ORDER

1. Learned counsel Ms. Madhavi Rahirkar, holding brief of Mr. Nitin Deshpande, learned counsel for District Mining Officer, Solapur, has appeared, to represent respondent No.3 - District Collector, Solapur and states that Vakalatnama is signed but no seal is put thereon, because of which it could not be filed today. Therefore, she seeks some time to file the Vakalatnama as well as reply-affidavit on behalf of respondent No.3 i.e. District Collector, Solapur.
2. It appears that the District Mining Officer works under the District Collector. Therefore, probably the District Mining Officer, Solapur is representing respondent No.3-District Collector, Solapur. Looking to the fact that at present election process is going on and the officers may be busy in election duty, we grant two weeks' time to file Vakalatnama as well as reply-affidavit to respondent No.3.

3. From the side of respondent Nos.1 and 2, learned counsel Mr. Aniruddha Kulkarni has appeared and states that he does not want to file reply-affidavit.
4. Put up this matter for next consideration on 05.12.2024.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

November 19, 2024
ORIGINAL APPLICATION NO.114/2024
npj

Item No.2

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (With Hybrid Option)]

ORIGINAL APPLICATION NO. 114 OF 2024 (WZ)

[Earlier Original Application No.503 of 2024(PB)]

News Item titled "1 crore 14 lakh ka mal jabt...
Ret mafia ke khilaaf Maharashtra Police kee karyavai",
Appearing in Aaj Tak dated 01.03.2024

Date of hearing : 05.12.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Respondents : Mr. Aniruddha Kulkarni, Advocate for R-1/MPCB & R-2/CPCB
Ms. Madhavi Rahirkar, Advocate and Mr. Nitin Deshpande,
Advocate for R-3/Dist. Collector, Solapur.

ORDER

1. The Principal Bench of this Tribunal took cognizance on the present original application suo moto on the basis of News Item titled "1 crore 14 lakh ka mal jabt...Ret mafia ke khilaaf Maharashtra Police kee karyavai", appearing in Aaj Tak dated 01.03.2024", impleaded the respondents and thereafter the matter was transferred to the Western Zonal Bench of this Tribunal.
2. The matter was listed before the Western Zonal Bench of this Tribunal on 28.05.2024 and the Western Zonal Bench of this Tribunal directed the Registry to implead the District Collector, Solapur as respondent and required filing of reply/affidavit within a period of four weeks.
3. Vide order dated 03.09.2024 adjournment was granted for filing of reply by the respondents.

4. Learned Counsel for the respondent no. 3-District Collector, Solapur seeks four weeks time for filing of response on behalf of District Collector, Solapur on the ground that he remained busy in the election process which concluded on 23.11.2024 with declaration of results.
5. Learned Counsel for respondents no. 1 (MPCB) and 2 (CPCB) also seeks adjournment for filing of their responses.
6. Strictly speaking no sufficient ground for adjournment is made out as the replies ought to have been filed within the period granted. However, in the interest of justice adjournment is granted subject to payment of costs of Rs. 10,000/- each for inconvenience and delay thereby caused by respondents no. 1 (MPCB), 2 (CPCB) and 3 (District Collector, Solapur). The costs be deposited within one month with the National Green Tribunal Bar Association, Western Zonal Bench at Pune. The amount of costs so deposited shall be utilized for providing legal aid to the applicants not represented by any lawyer for effectively presenting their cases before Western Zonal Bench at Pune.
7. List on 06.02.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Vijay Kulkarni, EM

December 05th, 2024
O.A. No. 114/2024
AG



महाराष्ट्र शासन
महसूल विभाग

तहसिल कार्यालय पंढरपूर

कराड रोड, पंचायत समिती पंढरपूर शेजारी, पंढरपूर जि. सोलापूर, पिनकोड नं. ४१३३०४

संकलन - गौणखनिज

Email-tahpandharpur@ gmail.com

दुरध्वनी क्रमांक :- ०२१८६-२२३५५६

जा.क्र.गौख/कावि/११८६/२०२४

दि.०३/०९/२०२४

प्रति,

मा.अपर जिल्हाधिकारी सो,
सोलापूर

विषय :- Original Application No.५०३/२०२४ Principle Bench New Delhi
Original Application No.११४/२०२४ (WZ)Bench Pune News Item
Titled. १ करोड १४ लाख का माल जब्त. रेत माफिया के खिलाफ महाराष्ट्र
पुलीस की कारवाई. Appearing in Aaj Tak dated ०१.०३.२०२४.

संदर्भ :- आपलेकडील पत्र जा.क्र.२०२४/गौ.ख/कार्या-१प्र.क्र.३१/२०२४/आरआर,
२२८८ दि.०२.०९.२०२४.

महोदय,

उपरोक्त संदर्भीय विषयास अनुसरून सादर करणेत येते की, विषयांकित दावा वृत्तपत्रांतोल बातमीच्या आधारे सुमोटो दाखल करून दावा मा.राष्ट्रीय हरित न्यायालय नवी दिल्ली यांचे न्यायालयात दाखल होऊन यामधील पुढील सुनावणीची कार्यवाही मा.राष्ट्रीय हरित न्यायाधिकरण बेंच पुणे यांचेकडे करण्याचे आदेशित केले आहे.

त्याअनुषंगाने सदर प्रकरणी केलेल्या कार्यवाहीचा सविस्तर अहवाल कागदपत्रासह सादर करणेबाबत कळविले आहे.

प्रस्तूत प्रकरणांत इकडील कार्यालयीन आदेश क्र.गौ.ख/कावि १०१ २०२४ दि.३१/०१/२०२४आदेशान्वये विनापरवाना अवैध गौणखनिज उत्खनन व वाहतुक प्रतिबंधक पथक हे दिनांक २५.०२.२०२४ रोजी मिळालेल्या माहितीनुसार मौजे गुरसाळे ता.पंढरपूर येथे पहाटेच्या दरम्यान मंडळ अधिकारी खर्डी व त्यांचे पथक अवैध गौणखनिज उत्खनन/वाहतुक करणा-याविरूद्ध कारवाई करणेसाठी शासकीय वाहनाने गेले असता, सदर ठिकाणी १ जे.सी.बी, ४ टिपर, २ ट्रॅक्टर या वाहनाने विनापरवाना वाळू उत्खनन/वाहतुक होत असल्याचे निदर्शनास आले. सदर ठिकाणी पथक गाडी थांबवून बाहेर निघताच वाळू उपसा करणारे ८ ते १० इसमांनी वाळू प्रतिबंधक पथकावरती दगाडाचा हल्ला केला त्यामध्ये इकडील कार्यालयाचे वाहन क्रमांक MH-१३ DT-१९१३ या वाहनाची मागील दरवाज्याचो काच फुटलेली असून सुमारे १० हजार रूपांचे नुकसान झालेले आहे. सदर ठिकाणी अंधार असल्यामुळे व त्यांची चेहरे कपडयाने झाकून असल्यामुळे त्यांचे चेहरे दिसत नव्हते परंतु त्यांच्या हातात काठया, कु-हाडी, तलवार, कोयते या साहित्य असल्यामुळे पथकाने तहसिलदार साहेब यांना तेथील परिस्थिती सांगितली त्यामुळे त्या ठिकाणावर आमचे अधिकारी/कर्मचारी हजर झाले तो पर्यंत वाळू उपसा करणारे तेथील इसम हे शस्त्राचा धाक दाखवून १ जे.सी.बी. ३ टिपर व २ ट्रॅक्टर पळवून घेऊन गेले व १ टिपर चालू न झालेमुळे तेथेच साडून गेले.

त्यानंतर मा.तहसिलदार पंढरपूर यांचे सुचनेनुसार मंडळ अधिकारी रोपळे श्री.कदम व मंडळ अधिकारी पंढरपूर श्री.शिवशरण, मंडळ अधिकारी भाळवणी श्री.शिंदे, मंडळ अधिकारी चळे श्री.शिंदे मंडळ अधिकारी तुंगत श्री.रिंगण चव्हाण तसेच तलाठी गुरसाळे श्री.तपसे, तलाठी भंडिशेगांव श्री.कदम व इतर अधिकारी व कर्मचारी आले असता तेथील स्थानिक तलाठी यांनी गांवचे स्थानिक रहिवाशी यांच्याकडून विचारले असता दगडफेक करणाऱ्या इसमांपैकी १. पंकज कोळेकर रा.गुरसाळे ता.पंढरपूर व २. पांडुरंग भिंगारे रा.गुरसाळे ता.पंढरपूर वाळूचोरी करणाऱ्यापैकी आहेत याची नावे स्थानिक लोकांकडून समजली आहेत. त्यानंतर तेथे असलेला एक टिपर ताब्यात घेऊन शासकीय धान्य गोदाम पंढरपूर येथे लावला आहे. सदर वाहनांवरील नंबर पाहिला असता तो अग्न्याष्ट दिसून येत होता. वाहनांमध्ये पाहिले असता एक वाहनांची वजन केलेली पावती सापडली असून त्यावर तिचा क्रमांक MH-१७ ८४५३ असा आहे. सदर ठिकाणाहून पळून गेलेल्या इसमांपैकी एक दाढी असलेला, दोन इसम जीन्स पॅन्ट घातलेले. दोन इसम गडद निळ्या रंगाची पॅन्ट घातलेली, एक सडपातळ बांध्याचा त्याच्या हातात तलवार हांती व इतर तीन इसम बरमुडा पॅन्ट घातलेली असे वर्णनाचे वरील सर्व इसम हे पंचवीस ते पस्तीस वयोगटातील होते.

त्यानंतर दिनांक २५.०२.२०२४ रोजी पथकप्रमुख श्री.दिलीप दिगंबर सरवदे मंडळ अधिकारी खर्डी यांनी पंढरपूर तालुका पोलीस ठाणे याठिकाणी FIR नंबर ०१२२/२०२४ अन्वये गुन्हा दाखल केलेला आहे. सदर FIR ची प्रत सोबत जोडली आहे.

याबाबत इकडील कार्यालयाचे पत्र क्र.गौ.ख.कावि/२४४/२०२४ दि.२७/०२/२०२४ रोजी मा.जिल्हाधिकारी सो.सोलापूर (गृह शाखा) यांना सविस्तर अहवाल सादर केलेला आहे. त्याची प्रत सोबत जोडून सादर करित आहोत.

मंडळ अधिकारी खर्डी यांनी दि.०१/०४/२०२४ रोजी अहवाल व पंचनामा सादर करून मौजे.गुरसाळे ता.पंढरपूर येथील भीमा नदीपात्रात अवैधरित्या वाळू वाहतूक करणेसाठी आलेला टिपर गौण खनिज विरोधी कारवाई पथकाने वाहनाचा पंचनामा करून सदर वाहन शासकीय धान्य गोदाम पंढरपूर येथे जमा केला आहे. त्याअनुषंगाने सदर वाहन मालकाचे नाव पंचनाम्यामध्ये नमूद नसलेले त्यावरील चेसीस क्रमांक MAT४४९०२०HRB०३५६९ च्या आधारे इकडील कार्यालयाचे पत्र क्र.गौ.ख.कावि/५०९/२०२४ दि.३०/०४/२०२४ अन्वये उपप्रादेशिक परिवहन अधिकारी, सोलापूर यांना देऊन वाहनमालकाचे नाव व पत्ता यांची माहिती कळविणे बाबत नमूद केलेले आहे. सदर पत्राची प्रत सोबत जोडलेली आहे. सदर माहिती अद्याप या कार्यालयास अप्राप्त आहे. सदरची वाहन मालकाची माहिती प्राप्त होताच सदर वाहन मालकावर महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम ४७ (७) व (८) अन्वये दंडात्मक कारवाई करणेची दक्षता घेत आहोत.

सोबत - १. मंडळ अधिकारी खर्डी व त्यांचे पथकाने सादर केलेला अहवाल व पंचनामा यांची छायांकित प्रत.

२. इकडील कार्यालयाचे पत्र क्र.गौ.ख.कावि/२४४/२०२४ दि.२७/०२/२०२४.

३. पंढरपूर तालुका पोलीस स्टेशन मध्ये दाखल केलेल्या FIR ची छायांकित प्रत.

Bef.

०/८/२०२४ तहसिलदार पंढरपूर

प्रत - मा.उपविभागीय अधिकारी पंढरपूर विभाग पंढरपूर यांना माहितीस्तव सविनय सादर.

रिपोर्ट

मे.
तहसिलदार अथवा पंढरपुर
गोना अविनय साहू

विषय :- ड्रैव्हिंग गौण अगिज वाहन कुलारे वाहन
शासकीय दान्ध गोदाग गौणो लावनेबाबत

महोदय,


कारणे विवेक रिपोर्टे कलने की, मीजे गुरसाहे
ता पंढरपुर अगिज अिमा मरी पागत ड्रैव्हिंग रिमा वाकू
वाहनकु नलेसादि मालेबा दीपर गौण अगिज वाहनकु
विरोधि कारवाही पत्रकाने वाहनाया पेसनाभा कदन शासकीय
दान्ध गोदाग पंढरपुर येथे जमा केला आहे. हा रिपोर्ट
दिमा असे

हा रिपोर्ट दिवा तसे दिनांक 25/02/2024

- लोकन
- 1) पंचनामा
- 2) FIR कॉपी
- 3) वाहनाचे फोटो.

WS
509

पुष्पकेशु मुख


25/02/24
अविनय साहू

तहसिलदार कार्यालय, पंढरपुर	मदरथ 9
संकरण :- गौण	
तारीख :- 01 APR 2024	2.
जा.क्र. :- 5078	
नि.ना.तह.	तहसिलदार

70

जिल्हाधिकारी कार्यालय सोलापूर

सात सरता, शासकीय दूध डेअरी जवळ, सोलापूर - ४१३००१

गौख खनिज शाखा



दूरध्वनीक्र. : (०२१७) - २७३१०२०

(email ID) : minigoffice@solapur@gmail.com

जा.क्र. २०२४/गौख/कार्या-१/प्र.क्र.३१/२४/आरआर. २२८८

दिनांक: ०२/०९/२०२४

पोते,

१. उपविभागीय पंढरपूर
पंढरपूर विभाग पंढरपूर
२. नहसिलदार पंढरपूर

विषय - Original Application No. ५०३/२०२४ Principle Bench New Delhi
Original Application No. ११४/२०२४ (WZ)Bench Pune
News item titled "१ करोड १४ लाख का माल जवा.. रेत माफिया के खिलाफ महाराष्ट्र
पुलिस की कार्रवाई" appearing in Aaj Tak dated ०१.०३.२०२४

- संदर्भ - १. मा. राष्ट्रीय हरित न्यायाधिकरण बेंच नवी दिल्ली यांचेकडील दिनांक ०७.०५.२०२४ रोजीचे
आदेश.
२. मा. राष्ट्रीय हरित न्यायाधिकरण बेंच पुणे यांचेकडील दिनांक ०३.०९.२०२४ रोजीचे निर्देश

वरील विषयानुसार अनुसरून कलविषयात येते की, विषयावरील दावा वृत्तपत्रातील बातमीच्या आधारे सुमोटा दाखल करून
दावा मा. राष्ट्रीय हरित न्यायालय नवी दिल्ली यांचे न्यायालयात दाखल होऊन यागधील पुढील सुनावणीची कार्यवाही मा. राष्ट्रीय
हरित न्यायाधिकरण बेंच पुणे यांचेकडे करण्याचे आदेशीत केले आहेत.

उपरोक्त विषयात यामधील पुढील सुनावणीपूर्वी या कार्यालयाचे प्रतिज्ञापत्र दाखल करण्याचे सूचना दिलेल्या आहे.
हरी यानुषंगाने प्रस्तुत प्रकरणांत आपल्या कार्यालयाकडून केलेल्या कार्यवाहीचा सर्वेस्तर अहवाल अनुषंगिक कागदपत्रासह व
सादर प्रकरणाची राध्वथितीच्या माहितीसह यागध्ये प्रस्तुत प्रकरणांत करण्यात आलेले दंड, यानुषंगाने अपिल इत्यादी झालेले
असल्यास यावाकतच्या माहिती दिनांक ०४.०९.२०२४ रोजी सायं ४.०० वाजेपर्यंत या कार्यालयास सादर करण्यात यावे

(मानवत) सैल

अपर जिल्हाधिकारी सोलापूर



महाराष्ट्र शासन
माहसूल विभाग

तहसिल कार्यालय पंढरपूर

कराड रोड, पंचायत समिती पंढरपूर शेजारी, पंढरपूर जि. सोलापूर, पिनकोड नं. ४१३३०४
संकलन - गौणखनिज

Email-tahpandharpur@gmail.com

दुरध्वनी क्रमांक :- ०२१८६-२२३५५६

जा.क्र.गौख/कावि/५०९/२०२४

दि. ३०/०४/२०२४

पत्र
प्रति,

उपप्रादेशिक परिवहन अधिकारी,
सोलापूर

विषय :- अनधिकृत गौणखनिज उत्खनन/वाहतूक प्रकरणी जप्त करणेत आलेल्या
वाहनांचे मालकीचा तपशिल मिळणेबाबत.

उपरोक्त विषयास अनुसरून कळविण्यात येते की, पंढरपूर तालुक्यामधील अनधिकृत गौणखनिज उत्खनन/वाहतूक प्रकरणांमध्ये जप्त करणेत आलेल्या वाहनाचा तपशिल खालील विवरणात नमुद केला आहे. सदर वाहनाचा चेसी क्रमांक उपलब्ध असून मालकी हक्क कोणाचा आहे? याचा तपशिल उपलब्ध नसल्याने संबंधितांवर दंडात्मक कारवाई करणेस अडचणी येत आहेत.

तरी, खालील विवरणात नमुद वाहनाच्या मालकाचे नांव, त्यांचा पत्ता व संपर्क क्रमांक सत्वर मिळणेस विनंती आहे.

अ.क्र.	वाहनांचा प्रकार	चेसी नंबर	शेरा
१	टाटा कंपनीचा टिपर	MAT४४९०२०JRB०३५६९	

(सचिन लंगुटे)
तहसिलदार पंढरपूर

Government of Maharashtra
Revenue Department
TAHSIL OFFICE, PANDHARPUR
Karad Road, Near Panchayat Samiti Pandharpur,
Pandharpur Dist. Solapur, Pincode No. 413304

Collection - Minor Minerals
Email-tahpandharpur@gmail.com

Telephone No. :- 02186-223556

O.No. Gaukh/Kavi/1186/2024 Date: 03/09/2024

To,

The Additional Collector,
Solapur.

Sub.: Original Application No.503/2024

Principal Bench New Delhi

Original Application No.114/2024 (WZ) Bench,
News item published in /Aaj Tak on
01.03.2024 titled as "Goods worth Rs.1 crore
14 lakh seized.. action of Maharashtra
Police against Sand Mafia".

Ref.: Your Letter O.No.2024/Gaukh/Karya-
1Pr.kra.31/RR.2288, dated 02.09.2024

Sir,

With reference to the cited subject, it is submitted
that, on the basis of the news item appeared in the
newspaper by taking suo-motu cognizance, a Suit has
been filed in the Court of Hon'ble National Green
Tribunal, New Delhi, and for the further hearing in this
matter, it has been directed to be transferred to the

Hon'ble National Green Tribunal Western Zone Bench,
Pune.

Accordingly, a detailed report of the action taken in the said case has been informed to be submitted along with the documents.

In the present case, as per the order of the office order No.Gau.Kh/Kavi/101/2024 dated 31/01/2024, the team for the prevention of illegal minor mineral excavation and transportation without a permit was sent to village Gursale, Taluka Pandharpur, on 25.02.2024, according to the information received, when Circle Officer Khardi and his team went to the said place in the Government vehicle in the early morning to take action against those engaged in illegal minor mineral excavation/transportation, it was observed that sand was being excavated/transported without a license in 1 JCB, 4 Tippers, 2 tractors. As soon as the team stopped the vehicles at the said place and came out, 8 to 10 people who were excavating sand attacked the sand Prevention team with stones, in which the rear door glass of the

vehicle of the office vehicle number MH 13 DT-1913 was broken, causing a loss of about 10 thousand rupees. Since it was dark in the said place and their faces were covered with clothes, their faces could not be seen, but since they had tools like axes, axes, swords, and pickaxes in their hands, the team informed the Tehsildar Saheb about the situation there. Therefore, by the time our officers/employees arrived at that spot, the people who were excavating sand took 1 JCB, 3 Tippers and 2 tractors at gunpoint and left 1 Tipper there as it did not start.

Then, as per the instructions of Tehsildar Pandharpur, Circle Officer Ropale-Mr. Kadam, Circle Officer Pandharpur-Mr. Shivsharan, Circle Officer Bhalwani-Mr. Shinde, Circle Officer Chale-Mr. Shinde, Circle Officer Tungat-Mr. Ringan Chavan as well as Talathi Gursale-Mr. Tapse, Talathi Bhandishegaon-Mr. Kadam and other officers and employees arrived, when the local Talathi there asked the local residents of the village, the names of the stone-throwers were 1. Pankaj

Kolekar, resident of Gursale, Tal. Pandharpur and 2. Pandurang Bhingare, resident of Gursale, Tal. Pandharpur, who were involved in sand theft, were learnt from the local people. After that, a Tipper located there was seized and parked at the government grain godown in Pandharpur. When the number on the said vehicles was seen, it was unclear. When the vehicles were looked at, a weighing receipt was found, on which its number is MH-178453. The persons who fled from the said place were described as one with a beard, two wearing jeans pants, two wearing dark blue Pants, one with a slim build, holding a sword in his hand. The other three wearing Bermuda Pants, all the above persons were between the age-group of twenty-five and thirty-five.

Thereafter, on 25.02.2024, the team leader Mr. Dilip Digambar Sarvade Circle Officer Khardi has lodged the Crime under FIR No.0122/2024 at Pandharpur Taluka Police Station. A copy of the said FIR is enclosed herewith.

In this regard, a detailed report has been submitted to the District Collector Solapur (Home Branch) vide letter No.Gau.Kh.Kavi/244/2024 dated 27/02/2024. A copy of the same is enclosed herewith.

The Circle Officer Khardi submitted the report and Panchnama on 01/04/2024 and the Anti-Mining Action Team conducted a Panchnama of the Tipper that had come to transport sand illegally in the Bhima riverbed at village Gursale, Tal.Pandharpur and deposited the said vehicle at the Government Grain Godown, Pandharpur. Accordingly, since the name of the owner of the said vehicle is not mentioned in the Panchnama, on the basis of the Chassis number MAT4490202B03569, by the letter of this office No.Gaukh/Kavi/509/2024 dated 30/04/2024 addressed to the Deputy Regional Transport Officer, Solapur, requesting to inform the name and address of the vehicle owner. A copy of the said letter is enclosed herewith. The said information yet has not been received to this office. As soon as we receive the information of the said vehicle owner, we are taking

precautions to take penal action against the said vehicle owner under the provisions of Section 47 (7) and (8) of the Maharashtra Land Revenue Act, 1966.

Encl.:

1. Photocopies of the report and Panchnama submitted by the Circle Officer Khardi and his team.
2. Letter of this office No.Gau.Kh.Kavi/244/2024 dated 27/02/2024.
3. Photocopies of the FIR lodged in Pandharpur Taluka Police Station.

Sd/-

Tahsildar Pandharpur

Copy to- The Sub-Divisional Officer Pandharpur Sub-Division Pandharpur – Respectfully submitted for the information please.

OFFICE OF COLLECTOR, SOLAPUR

Saat Rasta, Near Govt. Milk Dairy, Solapur-413 001.

Tel.No.: /0217) 2731020

E-mail id.: miniofficersolapur@gmail.com

Out No.gaukh/karya-1/Pra.kra/RR-2288

Date : 02/09/2024

To,

1. The Sub-Divisional Officer
Pandharpur Sub-Division
Pandharpur
2. Tahsildar, Pandharpur

Sub.: Original Application No.503/2024

Principal Bench New Delhi

Original Application No.114/2024 (WZ) Bench,
News item published in /Aaj Tak on
01.03.2024 titled as "Goods worth Rs.1 crore
14 lakh seized.. action of Maharashtra
Police against Sand Mafia".

Ref.: 1) Order of the Hon'ble National Green
Tribunal, Principal Bench, New Delhi
dated 07.05.2024.

2) Directions of the Hon'ble National
Green Tribunal (WZ) Bench, Pune
dated 03.09.2024

Sir,

With reference to the cited subject, it is submitted
that, on the basis of the news item appeared in the
newspaper by taking suo-motu cognizance, a Suit has
been filed in the Court of Hon'ble National Green

Tribunal, New Delhi, and for the further hearing in this matter, it has been directed to be transferred to the Hon'ble National Green Tribunal Western Zone Bench, Pune.

In this matter, before starting of the hearing, this has office has been directed to file their Affidavit. Therefore, pursuant to that, a detailed report of the proceedings taken by your office in the present case, along with supporting documents and information on the status of the said case, along with the details in respect of fine is imposed, and appeal if any has been filed in this regard, the information in this regard should be submitted to this office by 4.00 PM on 04.09.2024.

Yours faithfully

Sd/-
(Monika Singh)
Additional Collector, Solapur

REPORT

To,
The Tahsildar,
Pandharpur.

Sub.: In respect of parking of vehicle, seized pursuant to the unauthorized minor mineral excavation/ transportation.

Sir,

This report is hereby submitted that the Vehicle Tipper came in the Bhima Riverbed at villager Gursale, Tal.Pandharpur for the illegal transportation of the sand seized by the Team of Prevention of illegal transportation of Minor Minerals , has been parked in the Government Grain Godown at Pandharpur.

Hence, this Report.

Date: 25/02/2024

Encl:-

- 1) Panchanama
- 2) FIR Copy
- 3) Photo of the Vehicle.

Head of the Team	sd/-
Member of Tem 1	sd/-
Member of Tem 2	sd/-

PANCHANAMA

We, the undersigned Panchas, hereby execute this Panchanama that, during the operation conducted by the Team for the prevention of illegal trafficking of minor minerals, of Tehsil Office, Pandharpur on Saturday, 28/2/24 visited at Gursale, on the lower side of embankment (Bandhara) of Bhima river at 4:20 am, where, they found 8/10 people while illegally extracting and transporting sand in the Bhima riverbed, with 1 JCB, 4 Tippers, and 2 tractors there. Out of these, 1 JCB, 3 Tippers, and 2 tractors were taken away by the sand extractors and 1 Tipper was left there as it did not start. The said Tipper was started and deposited at the Government Grain Godown, Pandharpur at 8:30 am. Its description is as follows.

The maker of the said Tipper is of Tata Company and is six-wheeled. The color of the said Tipper is white and sky blue, and on the glass in front of the cabin, it is written as 'Bhagyalakshmi' and 'Chhatrapati'. On the back of the said Tipper, there is a partial number

MH.B.815, and the chassis number of the said Tipper is as MAT449020H2B03569. Also, the said Tipper has a nylon rope and iron wheels for sand extraction. The Tipper of the above description has been deposited at the Government Grain Godown, Pandharpur at 8:30 am on Sunday. Date 25/2/2024

S No	Name of Panchas	Signature
1	Deepak Ramchandra Shinde, R/o: Gursale	Sd/-
2	Pandit Bhimrao Navgire.	Sd/-

In presence of

1) Head of Team	Sd/-
2) Member of Team	Sd/-
3) Member of Team	Sd/-

Government of Maharashtra
Revenue Department
TAHSIL OFFICE, PANDHARPUR
Karad Road, Near Panchayat Samiti Pandharpur,
Pandharpur Dist. Solapur, Pincode No. 413304

Collection – Minor Minerals
Email-tahpandharpur@gmail.com
Telephone No. :- 02186-223556
O.No. Gaukh/Kavi/509/2024 Date: 30/04/2024

To,

Deputy Regional Transport Officer,
Solapur.

Sub.: In respect of getting details of the owners of the vehicles, seized pursuant to the unauthorized minor mineral excavation/transportation.

With reference to the cited subject, it is to inform you that, the particulars of the vehicles seized pursuant to the unauthorized minor mineral excavation/transportation are given in the Chart mentioned below. The Chassis number of the said vehicle is available, however, since, the particulars of the ownership of the said vehicle are not available, therefore, there are

difficulties in taking penalized action against the concerned.

Therefore, you are requested to provide the name of owner of the vehicle mentioned in following chart, their address and contact number immediately.

Sr No	Type of Vehicle	Chassis No.	Remark
1	TATA Company Tipper	MAT449020H2B03569	

Sd/-
(Sachin Langute)
Tahsildar, Pandharpur.